

**Central Administrative Tribunal  
Principal Bench, New Delhi**

Today this the 17<sup>th</sup> day of November, 2020

Through video conferencing

OA No.1793/2020  
MA No. 2317/2020

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

1. Harish Sharma  
Group B  
S/o Sh. C.L. Sharma  
Aged about 42 years  
Working as Nursing Officer (B)  
Ram Manohar Lohia Hospital  
Baba Kharak Singh Marg  
New Delhi-110001  
R/o 203, GH-43, Shrikamal society  
Sector-I, Manesar, Haryana.
  
2. Satyanarayan Sharma  
Group B  
S/o Shri Shanker Lal Sharma  
Aged about 45 years  
Working as Nursing Officer  
Ram Manohar Lohia Hospital  
Baba Kharak Singh Marg  
New Delhi-110001.  
R/o Plot No. 98, R.K. Block  
Gali No. 22, Jain Road  
Mohan Garden, Uttam Nagar  
New Delhi-110059.
  
3. Sandeep Yadav  
Group B  
S/o Shri Jagdish Singh Yadav  
Aged about 43 years  
Working as Nursing Officer  
Ram Manohar Lohia Hospital  
Baba Kharak Singh Marg  
New Delhi-110001  
R/o House No. 248  
Kanganheri  
South West, Delhi-110071.



4. Mr. Avdesh Kumar Gupta  
 Group B  
 S/o Shri Mohan Lal Gupta  
 Aged about 40 years  
 Working as Nursing Officer  
 Ram Manohar Lohia Hospital  
 Baba Kharak Singh Marg  
 New Delhi-110001  
 R/o MM-5, SF-304  
 DLF, Ankur Vihar  
 Loni, Ghaziabad, UP-201102. ....Applicants

(By Advocate Sh. K.K. Patel)

Versus

1. Union of India  
 Through the Secretary  
 Ministry of Health & Welfare  
 (CHS Division)  
 Govt. of India, Nirman Bhawan  
 New Delhi-110011.
2. The Medical Superintendent  
 Dr. Ram Manohar Lohia Hospital  
 New Delhi-110001. ....Respondents

(By Advocate Dr. Ch. Shamshuddin Khan)

**Order (Oral)**

**Justice L. Narasimha Reddy:**

The applicants are working as Nursing Officers in the Ram Manohar Lohia Hospital. According to them, their pay was not fixed in terms of table of Annexure A/1 of the OA, dated 30.08.2019. It is stated that similarly situated employees approached the Hon'ble High Court of Allahabad and the relief



was also granted. The applicants claim to have made a representation on 08.04.2019 and complain that no action has been taken thereon.

2. We heard Sh. K.K. Patel, learned counsel for the applicants and Dr. Ch. Shamshuddin Khan, learned counsel for the respondents, at the stage of admission.

3. The applicants claim the benefit under Annexure A/1 to the OA dated 30.08.2019. We would have certainly addressed the issue had it been a case where the respondents have made their stand clear through any communication. The representations submitted by the applicants are still pending. The respondents need to examine the same as early as possible.

4. We, therefore, dispose of the OA directing the respondents to pass orders on the representation dated 08.04.2019 submitted by the applicants within a period of three months from the date of receipt of a copy of this order.

There shall be no order as to costs.

( A. K. Bishnoi)  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman

/pj/ns/ankit/sd